

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.2005/2016

this the 3rd day of June, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Anju Bala, Aged about 41 years
Pharmacist – Contract basis
W/o Shri Dheeraj Arora
R/o Flat No.710. GH-14
Paschim Vihar
New Delhi – 110 087.

.... Applicant

(By Advocate: Shri Ajesh Luthra)

VERSUS

1. Govt. of NCT of Delhi
Through Chief Secretary
5th Floor, Delhi Sachivalaya
New Delhi.
2. The Principal Secretary
(Department of Health and Family Welfare)
9th Level, A-Wing, IP Extension
Delhi Secretariat, Delhi – 110 002.
3. The Director
School Health Scheme (GNCT of Delhi)
Directorate of Health Services
DGD Building, Karkardooma
Delhi-92. Respondents.

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar,

Heard the learned counsel for the applicant.

2. The applicant, a contractual Pharmacist, filed the present OA seeking the following reliefs :-

“(i) direct the respondents to immediately consider and regularize the applicant to the post of Pharmacist, with all consequential benefits.

- (ii) direct the respondents to release the salary of the applicant at par with regular Pharmacists including annual increments alongwith arrears and interest thereto @ 15% p.a.
- (iii) award costs of the proceedings and
- (iv) pass any other order/direction which this Hon'ble Tribunal deem fit and proper in favour of the applicant and against the respondents in the facts and circumstances of the case."

3. It is submitted that the applicant has made number of representations including representation dated 15.11.2015 ventilating her grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 15.11.2015 of the applicant and pass appropriate reasoned and speaking order thereon within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of this OA, be enclosed to this order.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

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